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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

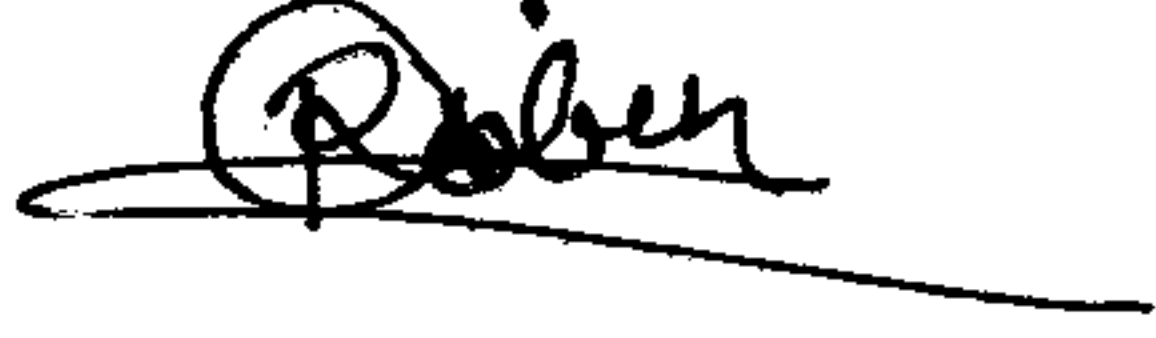

IA 196/2018 in C.P. (I.B) No. 88/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2018

Name of the Company: Gujarat Mazdoor Sabha  
V/s.  
Rainbow Papers Ltd & Ors.

Section of the Companies Act: Section 60(5) of the Insolvency and  
Bankruptcy Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ROBIN PRASAD	ADVOCATE	APPLICANT	
2.	SHRI S N SOPARKAR WITH NATASHA DHUMAN SHAH	SR ADV. ADV	R.1	

ORDER

Advocate Mr. Robin Prasad is present for the Applicant. Learned Senior Advocate Mr. S. N. Soparkar with Advocate Ms. Natasha Shah is present for the Respondent no. 1.

IA 196/2018 in CP(IB) 88 /2017 is filed <sup>by</sup> Gujarat Mazdoor Sabha. Ld. Lawyer appearing on behalf of applicant is directed to serve copy to Committee of Creditors and RP. Other side is also at liberty to deal with the same.

List the matter on 03.08.2018.

  
MANORAMA KUMARI  
(MEMBER JUDICIAL)

  
HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)

Dated this the 30<sup>th</sup> day of July, 2018.